

**Central Administrative Tribunal
Madras Bench**

OA/310/00463/2019

Dated Tuesday the 2nd day of April Two Thousand Nineteen

P R E S E N T

**Hon'ble Mr. P.Madhavan, Member(J)
&
Hon'ble Mr.T.Jacob, Member(A)**

R.Dasarathan, Peon,
The Senior Divisional Financial Manager,
Salem Division, S.Rly.,
Salem. .. Applicant
By Advocate M/s.Ratio Legis

Vs.

1. Union of India rep by
The General Manager,
Southern Railway,
Park Town, Chennai-3.
2. The Senior Divisional Financial Manager,
Salem Division, S.Rly.,
Salem 636005. .. Respondents

ORAL ORDER

[Pronounced by Hon'ble Mr.P.Madhavan, Member(J)]

This is an OA filed seeking the following relief:-

“to call for the records related to the representation dated 12.2.2018 and further to direct the respondents to extend I MACP to the Grade Pay Rs.1900/- with effect from 07.6.2012 and to consequently re-fix the pay of the applicant and to pay all the consequential arrears with admissible interest and to pass such other order/orders as this Tribunal may deem fit and proper and thus to render justice.”

2. Learned counsel for the applicant submits that the applicant is presently working as a Peon under the 2nd respondent. He made Annexure A1 representation dated 12.2.2018 seeking to extend the benefit of MACP-I to the Grade Pay of Rs.1900/- w.e.f. 07.6.2012 and to refix his pay accordingly, which is still pending pending for consideration of the respondents. It is submitted that the applicant would be satisfied if the competent authority is directed to consider Annexure A1 representation in accordance with law and the facts of his case and pass a reasoned and speaking order within a time limit to be stipulated by this Tribunal.

3. Keeping in view the limited relief sought and without going into the substantive merits of the claim, the competent authority is directed to consider Annexure A1 representation dated 12.2.2018 of the applicant comprehensively dealing with all the points raised therein and pass a detailed and speaking order in accordance with law within a period of three months from the date of receipt of a copy of this order.

4. OA is disposed of with the above direction at the admission stage.

(T.Jacob)
Member(A)

(P.Madhavan)
Member(J)

02.04.2019

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